

ITEM NO.5

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Nos.1575-1576/2024

(Arising out of impugned final judgment and order dated 14-12-2023 in FAO(OS)(COMM) No.147/2022 14-12-2023 in FAO(OS)(COMM) No.148/2022 passed by the High Court of Delhi at New Delhi)

MAKEMYTRIP (INDIA) PRIVATE LIMITED

Petitioner(s)

VERSUS

GOOGLE LLC & ORS.

Respondent(s)

(With IA No.24078/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No.24080/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 07-03-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Gaurav Pachnanda, Sr. Adv.
Mr. Sameer Parekh, Adv.
Mr. Sumit Goel, Adv.
Mr. Mohit Goel, Adv.
Mr. Ishan Nagar, Adv.
Mr. Sidhant Goel, Adv.
Mr. Deepankar Mishra, Adv.
Mr. Abhishek Kotnala, Adv.
Ms. Jyotika Jain, Adv.
Ms. Manisha Arya, Adv.
Ms. Apurba Pattanayak, Adv.

Mr. Karmanya Dev Sharma, Adv.
Ms. Avni Sharma, Adv.
M/s. Parekh & Co.

For Respondent(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Neel Mason, Adv.
Mr. Vihan Dang, Adv.
Ms. Mrinal Kanwar, AOR
Mr. Ujjawal Bhargava, Adv.
Mr. Yash Johari, Adv.
Ms. Priyansha Sharma, Adv.
Ms. Pragya Jain, Adv.
Mr. Aditya Mathur, Adv.
Mr. Vaibhav, Adv.

Mr. Jayant K Mehta, Sr. Adv.
Mr. Ankur Sangal, Adv.
Ms. Pragya Mishra, Adv.
Ms. Amrit Sharma, Adv.
M/s. Khaitan & Co.

Mr. Sandeep Sethi, Sr. Adv.
Mr. Aditya Gupta, Adv.
Mr. Raunaq Kamath, Adv.
Mr. Lzafeer Ahmad B. F., AOR
Mr. Sauhard Alung, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 We are not inclined to entertain the Special Leave Petitions under Article 136 of the Constitution of India.
- 2 The Special Leave Petitions are accordingly dismissed.
- 3 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar

